

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH 'B', LUCKNOW**

**BEFORE SHRI A. D. JAIN, VICE PRESIDENT AND
SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.385/Lkw/2019
Assessment Year:2012-13

M/s Vinayak Shree Royal Tech Pvt. Ltd., 117/H-1/317 Pandu Nagar, Kanpur. PAN:AACCV5069M (Appellant)	Vs.	Income Tax Officer, Ward-6(4), Kanpur. (Respondent)
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Appellant by	Shri Ashish Jaiswal, Advocate
Respondent by	Shri Harish Gidwani, D. R.
Date of hearing	07/10/2021
Date of pronouncement	08/10/2021

ORDER

PER T. S. KAPOOR, A.M.

This is an appeal filed by the assessee against the order of learned CIT(A)-II, Kanpur dated 17/11/2016 pertaining to assessment year 2012-13.

2. At the very outset, it was noticed that assessee has submitted an application dated 26/07/2021 vide which it has been submitted that the assessee is not willing to contest the appeal therefore, the assessee may be permitted to withdraw the appeal. Learned D. R. has no objection. Accordingly, we permit the assessee to withdraw the present appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 08/10/2021)

Sd/.
(A. D. JAIN)
Vice President

Sd/.
(T. S. KAPOOR)
Accountant Member

Dated:08/10/2021

*Singh

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. The CIT(A)
5. D.R., I.T.A.T., Lucknow

Assistant Registrar